

ORDER DATED 05.02.07

M.A.NO.95/07

Heard Mr.N.R.Routra,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

M.A.95/07 has been filed by the applicants to permit them to prosecute the Original Application jointly.

Having heard, M.A.95/07 is allowed.

o/l
MEMBER(ADMN.)

led
VICE-CHAIRMAN

ORDER NO.2(DATED 05.02.07)

The applicants who are multipurpose Khalasis of E.Co.Railway have approached this Tribunal for a direction to the Respondents to carry out the regularization to 1.4.1984 and 1.4.1988 instead of 31.5.1994 in the service book as per order dated 2.6.2005(Annexure-A/2) passed by the Respondents.

In a similar case i.e., O.A.536/06, this Tribunal has passed an order dated 21.07.06 wherein Respondents are given one month's time to take action on order dated 02.06.05 with reference to the applicants and report the compliance to the Tribunal. Mr.Ojha,Ld.Standing Counsel for the Respondents/Railways seeks

two months time for compliance as per the order passed in O.A.536/06 which is identical with this case.

Having heard, this O.A. is disposed of at the admission stage with a direction to the Respondents to report ~~the compliance~~ after two months, ~~the compliance accordingly with order of 21.7.06 in the above OA 536/06. like~~

Send copies of this order along with copies of the O.A. to the Respondents and free copies of this order be handed over to the Counsel for both the parties.

Pray
MEMBER(ADMN.)

Adr.
VICE-CHAIRMAN

Order at 07/09/07

Mr. S.N. Oghog Ed. Standing counsel for the Respondents submit that he has already filed memo and ~~of submitting that~~ ~~compliance has been~~ made. It is also acknowledged by the Ed. Counsel for the Applicant Mr. M.R. Routay ~~Ed.~~ ^{cop} was also on such ~~of received the same.~~ Hence, the ~~memo~~ matter stands closed

Pray
MEMBER(ADMN.)

Adr.
VICE-CHAIRMAN